

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

**ROC No.394/SO/2020**

**Date: 17. 01.2022**

**NOTIFICATION**

Sub: COVID-19 - Functioning of High Court for the State of Telangana  
– Instructions – Issued.

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Considering the present situation of pandemic in the State of Telangana, as directed, High Court for the State of Telangana shall work in virtual mode with immediate effect, till 04.02.2022.

The Registry is directed to follow the COVID-19 Protocols issued by the Government of India and Government of Telangana from time to time scrupulously.

  
**REGISTRAR GENERAL**

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telanagana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Registrars, High Court for the State of Telangana (for information & necessary action).
- 4) The Secretary, Bar Council for the State of Telangana (for information).
- 5) The President, Telangana High Court Advocates Association, Hyderabad (for information).
- 6) All the Unit Heads in the State of Telangana. (for information).
- 7) All the Service Associations, High Court for the State of Telangana at Hyderabad (with instructions to intimate all the Staff members)
- 8) All the Officers of the High Court for the State of Telangana.
- 9) All the Section Officers/Section Heads, High Court for the State of Telangana (for circulating among the staff members working under their control)
- 10)The Overseer, High Court for the State of Telangana at Hyderabad (for circulating among the staff members working under his control)